

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH-COURT NO.1

Excise Appeal No. 51545 of 2018

[Arising out of Order-in-Appeal No. 90(SJ)CE/JPR/2018 dated 28.03.2018 passed by the Commissioner (Appeals), Central Excise and CGST, NCR Building, Statute Circle, Jaipur (Rajasthan)]

Gurvinder Jit Singh

M/s Jeet & Jeet Glass and Chem. P. Ltd.,
F-75 A, Road No.1 C (5),
VKI Area, Jaipur-302013

... Appellant

Versus

Commissioner, Central Excise Jaipur-1

New Central Revenue Building,
Statute Circle, C-Scheme, Jaipur-302005

...Respondent

APPEARANCE:

Shri R. Krishnan, Advocate for the Appellant
Shri Sanjay Kumar Singh, Authorized Representative of the Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P. V. SUBBA RAO MEMBER (TECHNICAL)

FINAL ORDER NO. 50133/2022

Date of Hearing: 11.02.2022

JUSTICE DILIP GUPTA

A discharge certificate in Form-IV regarding full and final settlement of dues under the **Sabka Vishwas (Legacy Dispute Resolution Scheme) 2019** has been issued to the appellant. The Appeal, therefore, stands dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V.SUBBA RAO)
MEMBER (TECHNICAL)